

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
OA 459/2023**

In the matter of:

Charan Singh

...applicant

Versus

State of Punjab & Ors.

...respondents

**INDEX**

Sr. No	Particulars	Dated	Page No.
1.	Short reply by way of Affidavit of Ajit Balaji Joshi. Administrative Secretary. Department of Rural Development and Panchayat, State of Punjab on behalf of respondent no. 3.	15.03.2025	1-6
2.	<b>Annexure R-1/T:</b> Demarcation	08.01.2025	
3.	<b>Annexure R-2:</b> Eviction order	30.01.2025	
<b>Vernaculars</b>			
1.	<b>Annexure R-1:</b> Demarcation	08.01.2025	
2.	<b>Annexure R-2:</b> Eviction order	30.01.2025	

Place: Chandigarh

Date: 15.03.2025



Administrative Secretary,  
Department of Rural  
Development and Panchayat.

**Through Counsel**

Divyam Nandrajog  
Advocate for respondent no. 3  
103/1. Hans Bhawan, 1 Bahadur Shah Zafar Marg  
New Delhi – 110002  
+91 9711350679  
divyamnandrajogadv@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
OA No. 459 of 2023

IN THE MATTER OF: -

Charan Singh ...applicant

Versus

State of Punjab and Others ...respondents

Short reply by way of affidavit of  
Ajit Balaji Joshi Administrative  
Secretary, Department of Rural  
Development and Panchayat  
Punjab (Respondent No. 3).

I the above-named deponent do hereby solemnly affirm and declare as  
under: -

1. The present OA has been filed concerning encroachment and discharge of untreated waste water in the ponds situated in village Alamgir, District Ludhiana, Punjab.
2. That it is pertinent to mention here that Section 7 has been specifically added in the Punjab Village Common Lands (Regulation) Act, 1961 to remove the illegal encroachment over the panchayat land / shamlat land through gram panchayat or officer authorised by the government. The said provision is as under: -



Aaj

*"7. Power to put panchayat in possession of shamilat deh.-*

*(1) The Collector shall, on an application made to him by a panchayat, or by an officer, duly authorised in this behalf by the State Government by a general or special order, after making such enquiry, as he may think fit and in accordance with such procedure as may be prescribed put the panchayat in possession of the land or other immovable property in the shamilat deh of that village which vested or is deemed to have been vested in it under this Act and for so doing the Collector may exercise the powers of a revenue court in relation to the execution of a decree for possession of land under the Punjab Tenancy Act, 1887:*

*Provided that if after receipt of the application and before the Panchayat is put in possession of the land or other immovable property in the shamilat deh, a question of right, title or interest in such land or property is raised by any person and prima facie case is made out in support thereof, the Collector shall direct the person who has raised such question to submit his claim under section 11 and till the question is so determined, the application shall remain pending:*

*Provided further that if the person, who has raised the question of right, title or interest, fails to submit his claim under section 11 within the time prescribed under that section, the Collector shall presume that no question of right, title or interest is involved and shall proceed further to put the Panchayat in possession of the land or other immovable property in the shamilat deh.*

*(2) An appeal against the order of the Collector under sub-section (1) shall lie to the Commissioner and the period of limitation for such an appeal shall be sixty days from the date of the order appealed against."*



In this regard, the Collector is to see and satisfy himself about the prima facie ownership / title of the land and if he is satisfied, that the said person

AR

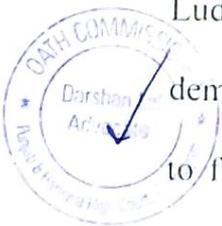
has encroached upon the panchayat land then he passes the ejection order.

3. That it is further submitted that the Hon'ble NGT passed order dated 11.12.2024 and the relevant part of it is reproduced below: -

*"The Collector/ Deputy Commissioner/ District Magistrate, Ludhiana is directed to get above mentioned Khasra Numbers and land of the pond demarcated within 15 days with videography of the entire process and to file his report regarding such demarcation, encroachments found on such demarcation with all relevant particulars regarding the measurements, length, width and boundaries and names, parentage and other particulars of the encroachers alongwith the videographed CD/Pen drive. Such report be filed before this Tribunal within one month from date of passing of this order.*

*The Principal Secretary, Rural Development and Panchayat, Punjab is directed to take requisite steps for filing of ejection petitions within 15 days from filing of such report and issue instructions for expeditious disposal thereof in accordance with law and to file further action taken report by way of his own affidavit and to appear before this tribunal through VC before the next date of hearing".*

4. That in compliance to order passed above the Deputy Commissioner, Ludhiana directed the concerned revenue officer to conduct the demarcation of the Khasra No's which belong to the ponds and thereafter to file his report about such demarcation, encroachments found on such demarcation with all relevant particulars regarding the measurements, length, width and boundaries and names, parentage and other particulars of the encroachers alongwith the videographed CD/Pen drive.



*AL*

5. Accordingly, the said revenue officer conducted the demarcation and submitted his report along with the videography. The copy of the same is annexed at **Annexure R-1**.
6. In view of the above action taken by the Deputy Commissioner, Ludhiana the BDPO, Ludhiana filed the ejection petitions through the Gram Panchayat in the court of the Collector.
7. That accordingly the Collector decided the ejection petitions in favour of the Gram Panchayat and has passed the eviction orders. The copy of the eviction orders is annexed at **Annexure R-2**.
8. That in view of the aforesaid eviction orders the court of the Collector also issued warrant of possessions so that the ejection order can be implemented. In pursuance to the said warrant of possessions, 11 encroachers have voluntarily demolished their toilets/ boundary walls and possession has been taken by the Gram Panchayat and only against 9 people the warrant of possession is to be implemented which shall be executed shortly. The said action will be initiated after getting police help from the Competent Authority.
9. The orders of this Hon'ble tribunal have been timely complied with and the Department of Rural Development and Panchayat, Punjab has taken the requisite steps to remove encroachments and initiate the remediation of the ponds in question. It is further assured that the aforementioned processes



AdL

shall be taken to their logical conclusion in accordance with law. Hence the order of this court has been complied with.

10. In light of the above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to dispose of present OA or pass any other order it deems fit in the facts and circumstances of the case.

**PRAYER**

In view of above, it is prayed that the present affidavit along with its annexures may kindly be taken on record in the interest of justice.

*AB Joshi*

Place: Chandigarh  
Date: 15.03.2025

**DEPONENT**

Ajit Balaji Joshi  
Administrative Secretary, Department of  
Rural Development and Panchayat.



Verification: -

Verified that the contents of Para No. 1 to 10 of my above short affidavit are true and correct to my knowledge and as per information derived from the official record. No part of it is false and nothing has been concealed therein.

I identified the deponent who has signed / thumb marked in my presence

Signature

*AB Joshi*

Place: Chandigarh  
Date: 15.03.2025

**DEPONENT**

Ajit Balaji Joshi  
Administrative Secretary, Department of  
Rural Development and Panchayat.

Certified That above Statement made on Oath/S.A. before me at Chandigarh  
BY *Ajit Balaji Joshi*  
Son/Daughter/Wife of *Admin. Secy Dept of RDP Panchyat*  
Resident of *Pista*  
Teh *Pista*  
Identified by *Darshan Lal Adv*  
entered at Sr. No. *1840* Page No. *84*  
Date *15/3/25*

ATTESTED

**DARSHAN LAL**  
OATH COMMISSIONER  
CHANDIGARH

## Office of Tehsildar Ludhiana (South)

To

District Development and panchayat office.

Ludhiana.

No - 39

date - 08/01/25

Sub OA. NO -459/2023 CHARAN SINGH V/S STATE OF  
PUNJAB

REF Your latter no 8347/DA DATED 24/12/2024.

With regard to the above subject , it is requested that according to field staff report today on receipt of order of Hon'ble Deputy Commissioner, Ludhiana vide Letter No.8347 dated 24-12-24 spot visit was made in Village Alamgir, Hadbast No.273, Tehsil Ludhiana South, District Ludhiana along with record and Khasra NO.418, 459, 100 were got demarcated from concerned Kanungo Halqa Gill in the presence of Gram Pachayat of Village Alamgir and owner of the property. Rajinder Singh conducted the demarcation with (Total Station Machine) and after conducting the demarcation of above said Khasra Number, which possession of the occupant is coming in the above said khasra number, details of their owners (occupants) as disclosed by Karanjot Singh son of Kesar Singh, Sarpanch of Village Alamgir is as under and the possession in sq. yards (approximately) is as under:-

Srl. No.	Name of Occupants	Khasra Number and possession on how much area approx.
1	Sinder Singh son of Pashora Singh	418 (9 sq. yards)
2	Gurnam Singh son of Nazar Singh	418 (44 sq. yards)
3	Dharam Singh son of Dwarka Singh	418 (7 sq. yards)

	Jagtar Singh son of Pargat Singh	418 (11 sq. yards)
5	Surjit Singh son of Dwarka Singh	418 (7 sq. yards)
6	Jaswant Singh son of Harditt Singh	418 (16 sq. yards)
7	Gobindar Singh son of Major Singh	100 (11 sq. yards)
8	Harjit Singh son of Labh Singh	100 (2 sq. yards)
9	Gurdas Singh son of Chand Singh	100 (15 sq. yards)
10	Amar Singh son of Bant Singh	100 (50 sq. yards)
11	Paramjit Singh son of Mukhtiar Singh	100 (2 sq. yards)
12	Jang Singh son of Gulwant Singh	100 (15 sq. yards)
13	Dev Singh son of Mohan Singh	100 (15 sq. yards)
14	Nazar Singh son of Rur Singh	100 (6 sq. yards)
15	Mela Singh son of Ram Kishan	100 (10 sq. yards)
16	Teja Singh son of Piara Singh	100 (6 sq. yards)
17	Tin Shed (Common)	418 (1140 sq. yards) 100 (392 sq. yards)
18	Lakhwinder Singh son of Darshan Singh	459 (151 sq. yards)
19	Akwinder Singh son of Sant Singh	468 (2 sq. yards)
20	Jagga Singh son of Mukhtiar Singh	418 (4 sq. yards)

The report is submitted for further action

Tehsildar,  
Ludhiana (south).

No

Date

A Copy of the above is sent to Hon'ble Deputy  
Commissioner (M A Branch) for information.

Tehsildar,  
Ludhiana (south).

**THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT  
OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA**

Case No: LDH/DDPO/SEC/2025/000236

Filed on: 23.01.2025

Decision Date: 30.01.2025

Village: Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Shri  
Ragubir Singh, S.E.P.O. Block Development and Panchayat Office, Ludhiana-1

(Petitioner)

Vs

1. Jagga Singh son of Mukhtiar Singh
2. Akvinder Singh son of Sant Singh

Residents of Village Alamgir, Tehsil Ludhiana West, District Ludhiana

(Respondents)

Petition under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961 concerning Khasra No. 418 (24-0), Khatauni No. 1212, Khatoni No. 1261, Hadsab No. 273 as per Jamabandi year 2016-2017 located in Village Alamgir, Tehsil and District Ludhiana.

A petition was filed by the Gram Panchayat of Village Alamgir, District Ludhiana through Shri Ragubir Singh, S.E.P.O. Block Development and Panchayat Officer, Ludhiana-1 under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961, requesting the removal of illegal possession by the respondent over the land belonging to the Gram Panchayat on the above-mentioned

hasra number. The petitioner requested that the illegal possession by the respondent be removed and the land be returned to the Gram Panchayat Alamgir.

In this regard, a notice was issued to the respondent through the Block Development and Panchayat Officer, Ludhiana-1 to present his side in court. Following the notice, the respondents appeared in court.

Respondent No. 1 appeared in court and submitted a written request stating, "I, Jagga Singh, son of Mukhtiar Singh, resident of Village Alamgir, District Ludhiana, have demolished what I had constructed on the government land. There are no photographs attached. I no longer possess the land. Only a government-built latrine remains on the land. I have no further interest in this land."

Respondent No. 2 appeared in court and submitted a written request stating, "I, Akvinder Singh, son of Sant Singh, resident of Village Alamgir, District Ludhiana, have demolished what I had constructed on the government land. There are no photographs attached. I no longer possess the land. Only a government-built latrine remains on the land. I have no further interest in this land."

#### CONCLUSION:

After reviewing the records and considering the statements of both parties, it is established that the respondents have voluntarily removed their possession from the disputed land. This fact was confirmed by the Sarpanch and the petitioner, Shri Ragubir Singh, S.E.P.O., Block Ludhiana-1. Therefore, no further action is required in this petition. This court orders the respondents to immediately vacate the disputed land and return it to the Panchayat, and the petition is disposed of.

The order was pronounced in open court in good faith on 30.01.2025.

Collector (Panchayat Lands) – Cum –  
District Development and Panchayat  
Officer, Ludhiana.

Endt.. No.

Reader/Date

Copy of this order sent for information and necessary action to:

1. Block Development and Panchayat Officer, Ludhiana-1.

Collector (Panchayat Lands) – Cum –  
District Development and Panchayat  
Officer, Ludhiana.

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT  
PANCHAYAT OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

Case No: LDH/DDPO/SEC/2025/000237

Filed on: 23.01.2025

Decision Date:30.01.2025

Village:Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Shri  
Ragubir Singh, S.E.P.O. Block Development and Panchayat Office, Ludhiana-1

(Petitioner)

Vs

1.Lakhwinder Singh son of Darshan Singh, Resident of Village Alamgir,  
Tehsil Ludhiana West, District Ludhiana\*\*

(Respondent)

Petition under Section 7 of the Punjab Village Common Lands and  
Regulation Act, 1961 regarding Khasra No. 459, Khatauni No. 1212,  
Khatoni No. 1261, Hadsab No. 273 as per Jamabandi year 2016-2017  
located in Village Alamgir, Tehsil, and District Ludhiana.

A petition was filed by the Gram Panchayat of Village Alamgir, District Ludhiana through Shri Ragubir Singh, S.E.P.O. Block Development and Panchayat Officer, Ludhiana-1 under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961, requesting the removal of illegal possession by the respondent over the land belonging to the Gram Panchayat on the above-mentioned khasra number. The petitioner requested that the illegal possession by the respondent be removed and the land be returned to the Gram Panchayat Alamgir.

Regarding this matter, a notice was issued to the respondent through the Block Development and Panchayat Officer, Ludhiana-1 to present his side in court. Following the notice, the respondent appeared in court.

The respondent appeared in court and submitted a written request stating, "I, Lakhwinder Singh, son of Darshan Singh, resident of Village Alamgir, Tehsil Southern Ludhiana, have made a temporary shed using tin sheets along the outer wall of my house. I have now removed it and cleared the area. There are no photographs attached. I have not made any permanent construction on this land. I am fully willing to cooperate."

#### CONCLUSION:

After reviewing the records and considering the statements of both parties, it is evident that the respondent has voluntarily removed his possession from the disputed land. This fact was confirmed by both the Sarpanch and the petitioner, Shri Ragubir Singh, S.E.P.O., Block Ludhiana-1. Therefore, no further action is required in this petition. This court orders the respondent to immediately vacate the disputed land and return it to the Panchayat, and the petition is disposed of.

The order was pronounced in open court in good faith on 30.01.2025.

Collector (Panchayat Lands) – Cum –  
District Development and Panchayat  
Officer, Ludhiana.

Endt. No.                      Reader/Date

Copy of this order sent for information and necessary action to:

1. Block Development and Panchayat Officer, Ludhiana-1.

Collector (Panchayat Lands) – Cum –  
District Development and Panchayat  
Officer, Ludhiana.

IN THE COURT OF MS. NAVDEEP KAUR, DISTRICT DEVELOPMENT PANCHAYAT  
OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

Case Number: LDH/DDPO/SEC/2025/000239

Date of Filing: 23.01.2025

Date of Decision: 30.01.2025

Village: Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana, through Shri Raghveer Singh, S.E.P.O. Block Development and Panchayat Officer, Ludhiana-1

(Petitioner)

Vs.

1. Nazar Singh son of Roord Singh
2. Gobind Singh son of Major Singh
3. Gurdev Singh son of Chand Singh
4. Amar Singh son of Bant Singh
5. Parmjeet Singh son of Mukhtiar Singh
6. Jang Singh son of Gulwant Singh
7. Dev Singh son of Mohan Singh
8. Mela Singh son of Ram Kishan
9. Teja Singh son of Pyara Singh

All residents of Village Alamgir, Tehsil Ludhiana South, District Ludhiana

(Respondents)

PETITION UNDER SECTION 7 OF THE PUNJAB VILLAGE COMMON  
LANDS AND REGULATION ACT 1961

Regarding Khasra Number 100, Khewat Number 1226, Khatoni Number 1261, Hadbast Number 1398 as per Jamabandi year 2016-2017, located in Village Alamgir, Tehsil and District Ludhiana.

The Gram Panchayat of Village Alamgir, District Ludhiana, through Shri Raghveer Singh, S.E.P.O., Block Development and Panchayat Officer, Ludhiana-1, filed a petition under Section 7 of the Punjab Village Common Lands and Regulation Act, 1961, requesting the court to order the removal of unauthorized possession by the respondents over the land owned by the Gram Panchayat of Alamgir. The petitioner claims that the respondents have illegally occupied the land belonging to the Gram Panchayat. Therefore, the petitioner requests that the court remove the respondents from the land and restore possession to the Gram Panchayat of Alamgir.

In response, a notice was issued to the respondents to present their case through the Block Development and Panchayat Officer, Ludhiana-1. The respondents appeared before the court and provided their written statement-

Respondent No. 1, Nazar Singh, appeared before the court and submitted a written statement/affidavit stating:

"I, Nazar Singh son of Roord Singh, resident of Village Alamgir, Tehsil and District Ludhiana, hereby solemnly affirm that I have demolished any construction made on the government land, as evidenced by the attached photographs. I no longer possess any claim over this property. This property is now associated with a government toilet, with which I have no connection or claim."

Respondent No. 2, Gobind Singh, appeared before the court and submitted a written statement:

"I, Gobind Singh son of Major Singh, resident of Village Alamgir, Tehsil and District Ludhiana, hereby solemnly affirm that I have demolished any construction made on the government land, as evidenced by the attached photographs. I no longer possess any claim over this property."

Respondent No. 3, Gurdev Singh, appeared before the court and submitted a written statement:

"I, Ramdas Singh, alias Gurdev Singh son of Chand Singh, resident of Village Alamgir, Tehsil and District Ludhiana, hereby solemnly affirm that I have demolished any construction made on the government land, as evidenced by the attached photographs."

Respondent No. 4 appeared before the court and submitted a written statement:

"I, Amar Singh son of Bant Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 5 appeared before the court and submitted a written statement:

"I, Parmjeet Singh son of Mukhtiar Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 6 appeared before the court and submitted a written statement/affidavit stating:

"I, Jagjeet Singh alias Jang Singh son of Gulwant Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached

photographs. I no longer have possession over this property. I have no connection or claim over this property."

Respondent No. 7 appeared before the court and submitted a written statement/affidavit stating:

"I, Dev Singh son of Mohan Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 8 appeared before the court and submitted a written statement:

"I, Mela Singh son of Ram Kishan, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. The only structure on this land is a government toilet, and I have no connection or claim over it."

Respondent No. 9 appeared before the court and submitted a written statement/affidavit stating:

"I, Teja Singh son of Pyara Singh, resident of Village Alamgir, Tehsil and District Ludhiana, affirm that the construction I made on the government land has been demolished, as evidenced by the attached photographs. I no longer have possession over this property. I have no connection or claim over this property."

To confirm the statements made by the respondents, the petitioner, Shri Raghveer Singh, S.E.P.O., Block Ludhiana-1, and the Sarpanch of Gram Panchayat Alamgir were asked. They submitted a written statement to the court confirming: "It is certified that, except for Respondent No. 5, Parmjeet Singh son of Mukhtiar Singh, all the other respondents have voluntarily removed their illegal possession from the disputed land. Currently, there is no illegal possession by anyone other than Parmjeet Singh on the disputed land."



## ਦਫਤਰ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ (ਦੱਖਣੀ)

ਦਿਖੇ

ਜਿਲਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,  
ਲੁਧਿਆਣਾ।

ਨੰ - 32

ਮਿਤੀ - 08/01/25

ਵਿਸ਼ਾ

OA. NO -459/2023 CHARAN SINGH V/S STATE OF PUNJAB.

ਹਵਾਲਾ

ਆਪ ਜੀ ਦੇ ਪੱਤਰ ਨੰ 8347/ਵਿਕਾਸ ਸ਼ਾਖਾ ਮਿਤੀ 24/12/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਫੀਲਡ ਸਟਾਫ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਆਮਦਾ ਹੁਕਮ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਪੱਤਰ ਨੰ 8347 ਮਿਤੀ 24/12/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਪਿੰਡ ਆਲਮਗੀਰ ਹਦਬਸਤ ਨੰ 273 ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ (ਦੱਖਣੀ) ਜਿਲਾ ਲੁਧਿਆਣਾ ਵਿੱਚ ਮੌਕਾ ਪਰ ਪਿੰਡ ਜਾ ਕਰ ਕੇ ਮਹਿ ਰਿਕਾਰਡ ਖਸਰਾ ਨੰ 418, 459,100 ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਾਨੂੰਗੋ ਹਲਕਾ ਗਿੱਲ ਦੁਆਰਾ ਕਰਵਾਈ ਗਈ ਹਾਜਰੀਨ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ ਦਾ ਮਾਲਕਾਨ ਰਾਜਵਿੰਦਰ ਸਿੰਘ ਵਲੋਂ (ਟੋਟਲ ਸਟੇਸ਼ਨ ਮਸ਼ੀਨ ) ਰਾਂਚੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਗਈ ਅਤੇ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਗਈ ਅਤੇ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਉਪਰੰਤ ਜੋ ਕਾਬਜਕਾਰਾਨ ਦਾ ਰਕਬਾ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਵਿੱਚ ਆ ਰਿਹਾ ਹੈ ਉਹਨਾਂ ਦੇ ਮਾਲਕਾਨ (ਕਾਬਜਕਾਰਾਨ) ਦਾ ਵੇਰਵਾ ਪਿੰਡ ਆਲਮਗੀਰ ਦੇ ਸਰਪੰਚ ਕਰਨੇਜਤ ਸਿੰਘ ਪੁੱਤਰ ਕੇਸਰ ਸਿੰਘ ਦੇ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ ਅਤੇ ਕਬਜਾ ਗਜਾ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ(ਲਗਭਗ)-

ਲੜੀ ਨੰ	ਨਾਮ ਕਾਬਜਕਾਰਾ ਦੇ	ਖਸਰਾ ਨੰ ਅਤੇ ਕਿੰਨੇ ਰਕਬੇ ਤੇ ਕਬਜਾ ਲਗਭਗ
1	ਸ਼ਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਪਸ਼ੋਰਾ ਸਿੰਘ	418 (9 ਗਜ)
2	ਗੁਰਨਾਮ ਸਿੰਘ ਪੁੱਤਰ ਨਾਜਰ ਸਿੰਘ	418 (44 ਗਜ)
3	ਧਰਮ ਸਿੰਘ ਪੁੱਤਰ ਦੁਆਰਕਾ ਸਿੰਘ	418 (7 ਗਜ)
4	ਜਗਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਪ੍ਰਗਟ ਸਿੰਘ	418 (11 ਗਜ)
5	ਸੁਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਦੁਆਰਕਾ ਸਿੰਘ	418 (7 ਗਜ)
6	ਜਸਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਹਰਦਿੱਤ ਸਿੰਘ	418 (16 ਗਜ)
7	ਗੋਬਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਮੇਜਰ ਸਿੰਘ	100 (11 ਗਜ)
8	ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਲਾਭ ਸਿੰਘ	100 (2 ਗਜ)
9	ਗੁਰਦਾਸ ਸਿੰਘ ਪੁੱਤਰ ਚੰਦ ਸਿੰਘ	100 (15 ਗਜ)

	ਆਮਰ ਸਿੰਘ ਪੁੱਤਰ ਬੰਤ ਸਿੰਘ	100 (50 ਗਜ)
11	ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ	100 (2 ਗਜ)
12	ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਗੁਲਵੰਤ ਸਿੰਘ	100 (15 ਗਜ)
13	ਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਮੋਹਨ ਸਿੰਘ	100 (15 ਗਜ)
14	ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਰੂੜ ਸਿੰਘ	100 (6 ਗਜ)
15	ਮੇਲਾ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸ਼ਨ	100 (10 ਗਜ)
16	ਤੇਜਾ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ	100 (6 ਗਜ)
17	ਸ਼ੈਡ ਟੀਨ ਦਾ (ਸਾਂਝਾ)	418 (1140 ਗਜ) 100 (392 ਗਜ)
18	ਲਖਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਦਰਸ਼ਨ ਸਿੰਘ	459 (151 ਗਜ)
19	ਅਕਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸੰਤ ਸਿੰਘ	468 (2 ਗਜ)
20	ਜੱਗਾ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ	418 (4 ਗਜ)

ਰਿਪੋਰਟ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਤਹਿਸੀਲਦਾਰ,  
ਲੁਧਿਆਣਾ (ਦੱਖਣੀ)।  
8/11/28

ਪਿਠ ਅੰਕਣ ਨੰ ਮਿਤੀ

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਐਮ ਏ ਸਾਖਾ) ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ

ਜਾਂਦਾ ਹੈ।

ਤਹਿਸੀਲਦਾਰ,  
ਲੁਧਿਆਣਾ (ਦੱਖਣੀ)।

IN THE COURT OF MS. NAVDEEP KAUR, DISTRICT DEVELOPMENT PANCHAYAT OFFICER  
LUDHIANA - CUM - COLLECTOR, LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2025/000236

ਦਾਇਰ ਮਿਤੀ 23.01.2025

ਫੈਸਲਾ ਮਿਤੀ 30.01.2025

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਰਾਹੀਂ ਸ੍ਰੀ ਰਾਮਵੀਰ ਸਿੰਘ,  
ਐਨ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫ਼ਤਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

- 1 ਜੱਗਾ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ
- 2 ਅਕਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸੰਤ ਸਿੰਘ

ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੋਰ ਧਾਰਾ 7 ਆਦ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961  
ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 418(24-0), ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੇਨੀ ਨੰਬਰ 1201 ਹਦਬਸਤ  
ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਮ੍ਹਾਂਬੰਦੀ ਸਾਲ 2018-2017 ਦਾਖਿਆ ਪਿੰਡ ਆਲਮਗੀਰ,  
ਤਹਿਸੀਲ ਅਤੇ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ੍ਰੀ ਰਾਮਵੀਰ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ  
ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫ਼ਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ  
1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਪਿਰ ਵੱਲੋਂ  
ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੋਇਆ ਹੈ।  
ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ

ਦੀ ਜਮੀਨ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜ਼ਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜ਼ਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ।

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 1 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ "ਮੈਂ ਜੱਗਾ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਖੈਨੀ ਬਣੀ ਹੋਈ ਹੈ। ਇਸ ਕਿ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 2 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ "ਮੈਂ ਅਕਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸੰਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਉਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

#### CONCLUSION-

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਅਤੇ ਦੋਵਾਂ ਧਿਰਾਂ ਦੇ ਪੱਖ/ਬਿਆਨਾਂ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਇਹ ਗੱਲ ਸਾਬਿਤ ਹੁੰਦੀ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀਆਨ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੋਂ ਆਪਣਾ ਕਬਜ਼ਾ ਹਟਾ ਲਿਆ ਹੈ। ਇਸ ਗੱਲ ਦੀ ਪੁਸ਼ਟੀ ਸਰਪੰਚ ਅਤੇ ਪਟੀਸ਼ਨਰ ਸ੍ਰੀ ਰਾਘਬੀਰ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ ਬਲਾਕ ਲੁਧਿਆਣਾ-1 ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਇਸ ਪਟੀਸ਼ਨ ਵਿੱਚ ਹੋਰ ਕਾਰਵਾਈ ਦੀ ਜਰੂਰਤ ਨਹੀਂ ਹੈ। ਇਹ ਅਦਾਲਤ ਉੱਤਰਵਾਦੀਆਨ ਨੂੰ ਤੁਰੰਤ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਦਾ ਕਬਜ਼ਾ ਪੰਚਾਇਤ ਨੂੰ ਸੌਂਪਣ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ।

ਹੁਕਮ ਚੰਗੀ ਭਾਵਨਾ ਨਾਲ ਖੁਲੀ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 30.01.2025

  
ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-

ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,

ਲੁਧਿਆਣਾ।

ਪਿ.ਆ.ਲ.

ਹੀਡਰ/ਮਿਤੀ

ਉਪੋਕਤ ਦਾ ਉਤਾਰਾ

1. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਾਵਾਈ ਹਿੱਤ ਤੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-  
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,  
ਲੁਧਿਆਣਾ।

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER  
LUDHIANA - CUM - COLLECTOR LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2025/000217

ਦਾਇਰ ਮਿਤੀ 23.01.2025

ਹੈਲਥ ਮਿਤੀ 30.01.2025

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਹਾਹੀ ਸ਼੍ਰੀ ਰਘੁਵੀਰ ਸਿੰਘ,  
ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

1 ਲਖਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਦਰਸ਼ਨ ਸਿੰਘ

ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਈ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੇਗੂਲੇਸ਼ਨ ਐਕਟ 1961  
ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 459, ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੋਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ  
ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਮਾਬੰਦੀ ਸਾਲ 2016-2017 ਵਾਕਿਆ ਪਿੰਡ ਆਲਮਗੀਰ,  
ਤਹਿਸੀਲ ਅਤੇ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ਼੍ਰੀ ਰਘੁਵੀਰ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ  
ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੇਗੂਲੇਸ਼ਨ ਐਕਟ  
1961 ਦੀ ਧਾਰਾ 7 ਆਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਖਿੱਚ ਵੱਲੋਂ  
ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੋਇਆ ਹੈ।  
ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ

*Navdeep Kaur*

ਦੀ ਜਮੀਨ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ 'ਤੇ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜ਼ਾ ਖਾਲੀ ਕਰਵਾ ਕੇ ਕਬਜ਼ਾ ਗ਼ੁਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ।

ਉੱਤਰਵਾਦੀਆਂ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ ਲਿਖਤੀ ਬੇਨਤੀ ਕੀਤੀ ਕਿ 'ਪੰਚਾਇਤ ਸਿੰਘ ਪੁੱਤਰ ਸ. ਦਰਸ਼ਨ ਸਿੰਘ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਦੱਖਣੀ ਲੁਧਿਆਣਾ ਦਾ ਵਸਨੀਕ ਹਾਂ। ਮੈਂ ਇ ਪਿੰਡ ਦੇ ਡੱਪੜਾਂ ਦੀ ਮਿਣਤੀ ਕਰਨ ਸਮੇਂ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਮੇਰੇ ਡੰਗਰਾ ਵਾਲੇ ਘਰ ਦੀ ਬਾਹਰੀ ਕੰਧ ਦੇ ਨਾਲ ਟੀਨ ਦੀਆਂ ਚਾਦਰਾਂ ਦਾ ਆਰਜ਼ੀ ਸੈਂਡ ਬਣਿਆ ਹੈ। ਉਸਨੂੰ ਮੈਂ ਹੁਣ ਉਤਾਰ ਦਿੱਤਾ ਹੈ ਸੈਂਡ ਵਾਲੀ ਸਾਰੀ ਜਗਾ ਖਾਲੀ ਕਰ ਦਿੱਤੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਫੋਟੋਆ ਨਾਲ ਨੱਥੀ ਹਨ। ਮੇਰੀ ਇਸ ਜਗਾ ਤੇ ਕੋਈ ਪੱਕੀ ਉਸਾਰੀ ਨਹੀਂ ਕੀਤੀ ਹੋਈ। ਮੈਂ ਹਰ ਤਰਾਂ ਸਹਿਯੋਗ ਦੇਣ ਨੂੰ ਤਿਆਰ ਹਾਂ।'

CONCLUSION-

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਅਤੇ ਦੋਵਾਂ ਧਿਰਾਂ ਦੇ ਪੱਖ/ਬਿਆਨਾਂ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਇਹ ਗੱਲ ਸਾਬਤ ਹੁੰਦੀ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਝਗੜੇ ਵਾਲੀ ਜਗਾ ਤੋਂ ਆਪਣਾ ਕਬਜ਼ਾ ਹਟਾ ਲਿਆ ਹੈ। ਇਸ ਗੱਲ ਦੀ ਪੁਸ਼ਟੀ ਸਰਪੰਚ ਅਤੇ ਪਟੀਸ਼ਨਰ ਸ੍ਰੀ ਰਖਬੀਰ ਸਿੰਘ, ਐਸ.ਈ.ਪੀ.ਓ ਬਲਾਕ ਲੁਧਿਆਣਾ-1 ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਇਸ ਪਟੀਸ਼ਨ ਵਿੱਚ ਹੋਰ ਕਾਰਵਾਈ ਦੀ ਜਰੂਰਤ ਨਹੀਂ ਹੈ। ਇਹ ਅਦਾਲਤ ਉੱਤਰਵਾਦੀ ਨੂੰ ਤੁਰੰਤ ਝਗੜੇ ਵਾਲੀ ਜਗਾ ਦਾ ਕਬਜ਼ਾ ਪੰਚਾਇਤ ਨੂੰ ਸੌਂਪਣ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ।

ਹੁਕਮ ਚੰਗੀ ਤਾਵਨਾ ਨਾਲ ਖੁਲੀ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 30.01.2025



ਕੁਲੇਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-  
ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,  
ਲੁਧਿਆਣਾ।

ਪਿ.ਅੰ.ਨੰ. ਗੀਡਰ/ਮਿਤੀ

ਉਪੋਕਤ ਦਾ ਉਤਾਰਾ

1 ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।



ਕੁਲੇਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-  
ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,  
ਲੁਧਿਆਣਾ।

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER  
LUDHIANA - CUM - COLLECTOR LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2025/000239

ਦਾਇਰ ਮਿਤੀ 23.01.2025

ਫੈਸਲਾ ਮਿਤੀ 30.01.2025

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਰਾਹੀਂ ਸ੍ਰੀ ਰਘਵੀਰ ਸਿੰਘ,

ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਦਫਤਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

- 1 ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਰੂੜ ਸਿੰਘ
- 2 ਗੋਬਿੰਦ ਸਿੰਘ ਪੁੱਤਰ ਮੇਜਰ ਸਿੰਘ
- 3 ਗੁਰਦਾਸ ਸਿੰਘ ਪੁੱਤਰ ਚੰਦ ਸਿੰਘ
- 4 ਅਮਰ ਸਿੰਘ ਪੁੱਤਰ ਬੰਤ ਸਿੰਘ
- 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ
- 6 ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਗੁਲਵੰਤ ਸਿੰਘ
- 7 ਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਮੋਹਨ ਸਿੰਘ
- 8 ਮੇਲਾ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸ਼ਨ
- 9 ਤੇਜਾ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ

ਸਾਰੇ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਦੱਖਣੀ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961

ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 100, ਖੇਵਟ ਨੰਬਰ 1226, ਖਤੋਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ

ਨੰਬਰ 1398 ਮੁਤਾਬਿਕ ਜਮਾਬੰਦੀ ਸਾਲ 2016-2017 ਵਾਕਿਆ ਪਿੰਡ ਆਲਮਗੀਰ,

ਤਹਿਸੀਲ ਅਤੇ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

*Handwritten signature*

ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਧਿਰ ਵੱਲੋਂ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੀ ਜਮੀਨ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜ਼ਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜ਼ਾ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ।

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 1 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਰੂੜ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਫਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਕ ਸਰਕਾਰੀ ਟਾਇਲੇਟ ਬਣੀ ਹੈ ਜਿਸ ਨਾਲ ਮੇਰਾ ਕੋਈ ਲੈਣਾ ਦੇਣਾ ਨਾ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 2 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਗੋਬਿੰਦ ਸਿੰਘ ਪੁੱਤਰ ਮੇਜਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਫਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 3 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਰਾਮਦਾਸ ਸਿੰਘ ਉਰਦ ਗੁਰਦਾਸ ਸਿੰਘ ਪੁੱਤਰ ਚੰਦ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੇ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਫਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

*(Handwritten signature)*

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 4 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਅਮਰ ਸਿੰਘ ਪੁੱਤਰ ਬੰਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਗ੍ਹਾ ਨਾਲ ਕੋਈ ਹੋਲਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 6 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਜਗਜੀਤ ਸਿੰਘ ਉਰਫ ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਗੁਲਵੰਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੋ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਢਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 7 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਮੋਹਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 8 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜ਼ਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਮੇਲਾ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕਿਸ਼ਨ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੋ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਢਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਕ ਸਰਕਾਰੀ ਟਾਇਲੇਟ ਬਣੀ ਹੈ ਜਿਸ ਨਾਲ ਮੇਰਾ ਕੋਈ ਲੈਣਾ ਦੇਣਾ ਨਾ ਹੈ।

- [Signature]

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 9 ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਲਿਖਤੀ ਬੇਨਤੀ/ਹਲਫੀਆ ਬਿਆਨ ਪੇਸ਼ ਕੀਤਾ ਕਿ "ਮੈਂ ਤੇਜਾ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਲਫੀਆ ਬਿਆਨ ਕਰਦਾ ਹਾਂ-

ਇਹ ਕਿ ਮੈਂ ਜੋ ਵੀ ਉਸਾਰੀ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਕੀਤੀ ਸੀ, ਉਹ ਢਾਹ ਦਿੱਤੀ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਮੇਰਾ ਕੋਈ ਸਬੰਧ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀਆਂ ਵੱਲੋਂ ਦਿੱਤੇ ਬਿਆਨਾਂ ਦੀ ਪੁਸ਼ਟੀ ਕਰਨ ਲਈ ਪਟੀਸ਼ਨਰ ਸ੍ਰੀ ਰਾਮਕੀਰ ਸਿੰਘ ਐਸ.ਈ.ਪੀ.ਓ. ਬਲਾਕ ਲੁਧਿਆਣਾ-1 ਅਤੇ ਸਰਪੰਚ ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ ਨੂੰ ਪੁੱਛਿਆ ਗਿਆ। ਉਸ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਲਿਖਤੀ ਬਿਆਨ ਦਿੱਤਾ ਕਿ "ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਪਰੋਕਤ ਵਿਅਕਤੀਆਂ ਨਿਵਾਏ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਹਟਾ ਲਿਆ ਗਿਆ ਹੈ। ਹੁਣ ਉੱਤਰਵਾਦੀ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਤੋਂ ਬਿਨਾਂ ਉਪਰੋਕਤ ਵਿਅਕਤੀਆਂ ਦਾ ਛੱਪੜ ਦੇ ਰਕਬੇ ਉੱਪਰ ਕੋਈ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ ਜੀ।"

#### CONCLUSION-

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਅਤੇ ਦੇਵਾਂ ਧਿਰਾਂ ਦੇ ਪੱਖ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਇਹ ਗੱਲ ਸਾਬਿਤ ਹੁੰਦੀ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀਆਂ ਵੱਲੋਂ ਆਪਣੀ ਸਵੈ ਇਛਾ ਨਾਲ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੋਂ ਆਪਣਾ ਕਬਜ਼ਾ ਹਟਾ ਲਿਆ ਹੈ। ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵੱਲੋਂ ਇਸ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆ ਕੇ ਲਿਖਤੀ ਬਿਆਨ ਦਿੱਤੇ ਗਏ ਕਿ "ਮੈਂ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੇ ਸਰਕਾਰੀ ਜਾਇਦਾਦ ਦੇ ਰਕਬੇ ਵਿੱਚ ਮੈਂ ਜੋ ਬਣਾਇਆ ਸੀ ਉਹ ਢਾਹ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਦੀਆਂ ਤਸਵੀਰਾਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਹ ਕਿ ਇਸ ਉੱਪਰ ਹੁਣ ਮੇਰਾ ਕਬਜ਼ਾ ਨਹੀਂ ਹੈ। ਇਹ ਕਿ ਇਸ ਜਾਇਦਾਦ ਵਿੱਚ ਕੇਵਲ ਸਰਕਾਰੀ ਲੈਟਰੀਨ ਬਣੀ ਹੋਈ ਹੈ। ਇਹ ਕਿ ਮੇਰਾ ਇਸ ਜਾਇਦਾਦ ਨਾਲ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਹੈ।" ਪਰਤੂੰ ਪਟੀਸ਼ਨਰ ਅਤੇ ਸਰਪੰਚ ਆਲਮਗੀਰ ਨੇ ਇਸ ਗੱਲ ਦੀ ਪੁਸ਼ਟੀ ਕੀਤੀ ਕਿ ਪਰਮਜੀਤ ਸਿੰਘ ਵੱਲੋਂ ਛੱਪੜ/ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੋਂ ਆਪਣਾ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਨਹੀਂ ਹਟਾਇਆ ਹੈ। ਇਸ ਲਈ ਇਹ ਅਦਾਲਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮੁਖਤਿਆਰ ਸਿੰਘ ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ/ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਵਿੱਚ ਕੀਤੇ ਨਜਾਇਜ਼ ਕਬਜ਼ੇ ਤੋਂ ਬੇਦਖਲ ਕਰਨ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੀ ਹੈ।

ਹੁਕਮ ਚੰਗੀ ਤਾਵਨਾ ਨਾਲ ਖੁਲੀ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 30.01.2025

ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-

ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,

ਲੁਧਿਆਣਾ

ਪਿੰ.ਅੰ.ਨੰ.

ਗੇਡਰ/ਮਿਤੀ

ਉਪੋਕਤ ਦਾ ਉਤਾਰਾ

1. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਾਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।



ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-  
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,  
ਲੁਧਿਆਣਾ।